

①

FORM-D
Rejection Order
[Rule 4 (iii)]

JK
By post

No. HC.XXXV-01/2018/243/ RTI
Dated 3rd October, 2018

From: Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court.
Guwahati – 781 001

To : Sri Narayan Saikia
Ward No.6, Nakari,
North Lakhimpur,
Dist. Lakhimpur, Assam –787001

Sub : Reply under RTI Act, 2005.

Ref: Your RTI application dated 31/08/2018
Registered ID No. 183/2018 dated 13/09/2018

Sir,

With reference to the above, this is to inform you that as per Rule 9 (ii) & (iii) of the Gauhati High Court (RTI) Rules, 2008, the application fee is to be paid by cash / demand draft / pay order, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati and application fee by way of 'court fee' is not a valid mode of payment.

Hence, your application is rejected for not complying with Rule 9 (ii) & (iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Yours faithfully,

JK
13.10.18
Registrar (Judicial) & PIO
Gauhati High Court

JK
04/10/2018

JK
12.9.18

বুঢ়া আঙুলিৰ চাপ
JK/18

2

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

By post

No. HC.XXXV -4/2018/ 244 / RTI

Dated 4th September, 2018

4th October 2018

From Sri Dhruvad Kashyap Das
Registrar (Judl.) & PIO
Gauhati High Court
Guwahati-781001

To Shri Rupesh Kumar T,
E21, Avaniparkflat Near Vishwamitra,
Vejalpur Jivarajpark,
Ahmedabad, Gujarat-380051.

Sub: Information under RTI Act, 2005.

Ref: Your RTI application dated 12/08/2018 (Regd. ID No. 171/2018 dtd. 04/09/2018)
And Letter No. 15011/96/2016-Jus(AU) dtd 23/08/2018 of the Section Officer &
CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, the information pertaining to your query, is provided herein below:

Reply to query No.1 : Muster Roll or Attendance Register in respect of Hon'ble Judges of the Gauhati High Court, not being maintained, same could not be provided.

Reply to Query No.2 : Except leave, vacation and holidays, Hon'ble Judges attend Courts daily.

Reply to Query No.3 : Information sought for, not being available, same could not be provided.

Yours faithfully,

787
10.10.18
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

4
23/10/2018

(3)

JPC

FORM - E
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 245 / RTI
Dated 6th October, 2018

From Sri Dhruvad Kashyap Das
Registrar (Judl.) & PIO
Gauhati High Court
Guwahati-781001

To Shri Diganta Malakar,
Vill- Barkuchi,
P.O.- Mirza,
Dist.- Kamrup, Assam- 781125

Sub: Information under RTI Act, 2005.

Ref: Your RTI application dated 12/08/2018 (Regd. ID No. 172/2018 dtd. 04/09/2018)
And Letter No. 15011/96/2016-Jus (AU) dtd 24/08/2018 of the Section Officer &
CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, regarding your query in connection with the appointment of one Sri Hanson L. Varte, as Computer Typist in the Establishment of MACT, Amingoan, Kamrup (Rural) district, I am to inform you that the said post of Computer Typist was originally sanctioned for MACT-4, Kamrup Metro district. As the MACT-4, Kamrup (Metro) was not functional at the time of finalization of recruitment process and later on MACT-4, Kamrup (Metro) has been shifted to Amingoan in the Kamrup (Rural) district and renamed as MACT, Amingoan. Hence, the appointment in that establishment was made from the waiting list originally maintained for Kamrup (Metro) district. For details, you may refer the appointment notification No. HC.XXXVII-33/2015/2633/R.Cell dated 08/06/2017, available in public domain at <http://ghconline.gov.in/Recruitment/Notification-08-06-2017-2.pdf>

Yours faithfully,

[Signature]
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

[Signature]
08/10/18

OK by hand

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2018/246/ RTI
Dated 6th October, 2018

From: Sri Dhrupad Kashyap Das
Registrar (Judl.) & PIO
Gauhati High Court

To : Mr. Sahidulla Ahmed,
Vill- Borbheti
Dist. Nogaon
Assam-782002

Sub: Information under RTI

Ref: Your RTI application dated 21/09/2018
(Regd. ID No. 193/2018 dated 21/09/2018)

Sir,

With reference to the above, the information sought for by you, is
given herein below :

Marks awarded by the three interviewers

Examination	Roll No.	Interviewer 1	Interviewer 2	Interviewer 3	Average
AJS Grade-III	4157	32	21	30	27.67

Sahidulla Ahmed

Yours faithfully,

to
6.10.18
Registrar (Judicial) & PIO

Sahid
06/10/18

5

OC Speed post.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2018/248 /RTI

Dated Guwahati, the 6th October, 2018

From Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court.
Guwahati - 781001

To The Chief Judicial Magistrate /PIO,
Old Court Building,
In Front of Central Jail,
Dibrugarh, Assam - 786001.

Sub: Request for information under Right to Information Act,2005-regarding.

Ref : RTI application by Shri Ankur Dey, Barpathar, Assam (copy enclosed), Regd. Vide ID.No. 192/2018 dated 20/09/2018.

Sir,

With reference to the above, I am forwarding herewith a RTI application dated 08/08/2018 of Sri Ankur Dey, received on 18/09/2018 through the Section Officer & CAPIO, Ministry of Law & Justice, Department of Justice, Government of India, New Delhi, vide his letter No. 15011/96/2016-Jus (AU) dated 30/08/2018, for necessary action.

In case the information sought for by the applicant does not fall under your jurisdiction, it may please further be transferred/forwarded to the Public Authority under Section 6(3)(i) of the Right to Information Act, 2005, to which the subject matter is more closely connected, with an intimation to the applicant and this Registry.

Encl: As stated above.

Yours faithfully,

[Signature]
6.10.18
Registrar (Judl) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2018/248 / RTI, Dated 6th October, 2018

Copy to:

Sri Ankur Dey, S Dohutia Road, Barpathar, Ward No. 13, House No. 3062,
Assam- 786125, you are requested to approach the above PIO for getting the
information.

[Signature]
6.10.18
Registrar (Judl) & PIO
Gauhati High Court, Guwahati

[Signature]
6/10/2018

6

OK

FORM - E
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -04/2018/ 249 / RTI
Dated 10th October, 2018

From Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To Shri Biswanath Rabidas
S/o Late Shyamsundar Rabidas
Vill- 1 No. Goraimari,
Dist-Chirang, Assam-

Sub: Information under RTI Act, 2005.

Ref: (i) Your RTI application dated 19/08/2018, Regd. Vide ID No. 181/2018 dtd. 07/09/2018.
(ii) Letter No. Bngn/Crime/RTI /2018/5840 dated 29/08/2018 of the Addl.
Superintendent of Police (HQ)/PIO, Bongaigoan District Police.

Sir,

With reference to the above, the information pertaining to your query, is provided herein below:

Reply to query No.1: Photocopies of the proceeding book for the period sought for is enclosed.

Reply to query No. 2 and 3 : Information sought for being voluminous and the your query in your the application are not sufficiently specified to leading the proper identification of the information. Hence, the information could not be furnished.

Encl. : As stated (22 pages)

Yours faithfully,
10/10/18
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

sent 10/10/2018

Memo No. HC-XXXV-04/2018/_250 /RTI dated 10/10/2018.

Copy to :

1. The Addl. Superintendent of Police (HQ)/PIO, Bongaigoan District Police, Bongaigoan, for information. This is in response to his letter No. Bngn/Crime/RTI /2018/5840 dated 29/08/2018

Received
Biswanath
Rabidas
10/10/2018

10/10/18
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

sent 10/10/18

3

o/c.
By hand

FORM - E
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -01/2018/253/ RTI
Dated 11th October, 2018

From : Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Smt. BeautiChetia
W/o Sri PutulChutia
Copying Section, Gauhati High Court,
Guwahati - 781001.

Sub : Information under RTI Act.

Ref : Your RTI Application dated 30/08/2018. Regd. Vide ID No. 190/2018
dated 20/09/2018.

Madam,

With reference to the above, the information pertaining to your query is provided
herein below :

Reply to query: Age relaxation prescribed vide Govt. of Assam O.M. No.
ABP.6/2016/9 dated 25/04/2018, is not applicable to Assam Judicial Service Grade-III.

Please note that, 'reasons' do not come under the purview of RTI Act.

Yours faithfully,

10/10/18
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Srip
11/10/2018

Received
12/10/2018

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -01/2018/254/ RTI
Dated 11thOctober, 2018

From : Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Sri Raj Chetri
House No. 47, Mother Teresa Road,
Near GeetanagarField, ZooNarengi Road
Guwahati - 781021.

Sub : Information under RTI Act.

Ref : Your RTI Application dated 30/08/2018. Regd. Vide ID No. 184/2018
dated 13/09/2018.

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query No. i: Total number of staff in the establishment of Chief Judicial Magistrate in Assam, promoted by the Registry of Gauhati High Court, during the period 2014 to 2018 is = 3 (three, only Stenographers).The notification is enclosed at Annexure-A.

Reply to query No. ii: Total number of advertisements / appointments made and the relevant notifications etc., are available online in public domain at www.ghconline.gov.in (please follow the link : <http://ghconline.gov.in/NoticeRecruitment.html>).

Reply to query No. iii: Total transfer made and the relevant notifications etc., are also available online in public domain at www.ghconline.gov.in (please follow the link : <http://ghconline.gov.in/NoticePromotion.html>).

Subordinate Court staff of Assam are transferred as per the Transfer Policy for the Ministerial Staff in Subordinate Judiciary of Assam, which has been approved by the Administrative Committee of the Gauhati High Court. A copy of the said Transfer Policy is enclosed at Annexure-B.

Reply to query No.6 : Please note that, 'reasons' do not come under the purview of RTI Act.

Encl : as stated.

Yours faithfully,

10.10.18
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

10/10/2018

(9)

O/R by post

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV-4/2018/251 / RTI
Dated 10th October, 2018

From Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To Shri Abhishek Dutt,
L-7, Basement
Lajpat Nagar-III,
New Delhi - 110024

Sub: Information under RTI Act, 2005.

Ref: (i) Your RTI application dated 06/06/2018 (Regd. ID No. 173/2018 dtd. 04/09/2018)
(ii) Letter No. JDJ 11016/178/2018-Estt-JUDI-Judicial/5 dated 27/08/2018 of the SPIO-Cum-Jt. Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.

Sir,

With reference to the above, the information pertaining to your query, is provided herein below:

Reply to query No.1 : Number of job created by the Govt. for lower judiciary and subordinate staff of Gauhati High Court and subordinate courts in Assam during the period from 2014 to 2018 :

Posts of judicial officers	Posts of subordinate staff	Total
37	1025	1062

Reply to query No.2 : The information sought for, relates to the Government.

Reply to query No.3 : The job created are for candidates belong to age group 18 years to 57 years, depending upon the post.

Reply to query No.4 : Vacancy position = 4.

Reply to query No.5 : The information sought for, relates to the Government.

Yours faithfully,

to 10/10/18
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. HC-XXXV-04/2018/251-252 /RTI dated /10/2018

Copy to :

- The SPIO-Cum-Jt. Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati-781006, for information. This is in response to his letter No.JDJ 11016/178/2018-Estt-JUDI-Judicial/5 dated 27/08/2018.

to 10/10/18
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati
27/10/2018

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -01/2018/254 / RTI
Dated 29th October, 2018

From : Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Sri Manoj Jha,
Flat No. 201, Sainadh Castle,
Duvvada Station Road,
Kurmanapallem, Maharashtra - 530046.

Sub : Information under RTI Act.

Ref : Your RTI Application dated 10/08/2018, Registered Vide ID No. 191/2018 dated 20/09/2018 and Letter No. 15011/96/2016-Jus (AU) dated 30/08/2018 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, the available information pertaining to your query, is provided herein below :

Reply to query : Details of cases may be obtained by applying for certified copy of the case records, as per Rules framed under Gauhati High Court Rules, 2015. However, following information is provided:

Cases against Members of Parliament from Assam,
pending before the Gauhati High Court :

Name of the MP	Constituency
Smt. Susmita Deb	Silchar
Sri Hira Sarania @ Naba Sarania	Kokrajhar
Sri Rajen Gohain	Nagaon
Sri Badaruddin Ajnial	Barpeta

Yours faithfully,

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Sd/-
29/10/2018

11

OPK

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -02/2018/2.C.C./ RTI
Dated 30th October, 2018

From: Sri Dhrupad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court.

To : Sri Vishek Bhuyan
House No. 5 A, Opposite Luit Regency,
Basisthapur Lane-2, Wireless,
Dispur, Guwahati -781028

Sub: Information under RTI Act.

Ref: Your RTI application dated 20/09/2018
(Regd. ID No. 207/2018 dated 05/10/2018)

Sir,

With reference to the above, the information pertaining to your queries are provided herein below :

Reply to query No. 1 : Mark obtained in Paper-II = 28^{1/2} .

Reply to query No. 2 : Photocopies of Answer Script (Roll No. 4858, Paper-II) is ready to be provided as per your request. You are to pay cost of Rs. 60/- (Rupees sixty) only (i.e. @ Rs. 5/- per sheet for 12 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours faithfully,

to
30.10.18
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Signature
20/10/18

(12)

(1)k

FORM - E
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -04/2018/ 2.6./ RTI
Dated 29th October, 2018

From : Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Er. Ashit Baran Saha,
C/O Kamal Dey,
Shyama Prasad Road,
Karimganj, Assam - 788713.

Sub : Information under RTI Act.

Ref : Your RTI Application dated 24/07/2018. Regd. Vide ID No. 200/2018
dated 25/09/2018 and Letter No. 15011/96/2016-Jus (AU)-292 dated 10/09/2018
of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice),
Government of India.

Sir,

With reference to the above, the information pertaining to queries as requested for, is
provided herein below:

Reply to query No. 1 & 2: The subject matter of the queries being replica of the one
already replied vide memo No. HC.XXXV -01/2018/ 201 / RTI, dated 01/09/2018 (ID. No.
142/2018 dtd. 02/08/2018) and, as an Appeal in respect of said reply is pending before the
Hon'ble Appellate Authority for final Order, no fresh reply at this juncture is tenable.

Yours faithfully,

29/10/18
29/10/18
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

13

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -01/2018/262/ RTI
Dated 31st October, 2018

From : Sri Dhirupad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Sri Charu Nath Choudhury
Ananya Villa, House No. 23
White Field Town, Seepahalli
Bengaluru- 560067

Sub : Information under RTI Act.

Ref : Your RTI Application dated 15/09/2018. Regd. Vide ID No. 198/2018
dated 25/09/2018.

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query No.1 : Postal address of Sri Kulesh Goswami, Respondent No. 3 of case No. WP (C) 1630 of 2012 – M/S ARCHON
Partner Sri Kulesh Goswami
First Floor Mahila Shilpausthan Building,
Barowari, Uzanbazar,
Guwahati – 781001

Reply to query No.2 : Present status of the case -- Disposed off vide Order dated 17/01/2018.

Yours faithfully,

31/10/18
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

31/10/18
198/2018

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -04/2018/263/RTI
Dated 31st October, 2018

From : Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Sri Anshuman Singh
Flat No. 503, Chetan Reddy Residency,
5th Cross, SG Palya, Near Christ University
Bengaluru - 560029

Sub : Information under RTI Act.

Ref : Your RTI Application dated 15/08/2018. Regd. Vide ID No. 195/2018
dated 21/09/2018 and Letter No. 15011/96/2016-Jus (AU) dated 02/09/2018
of the Section Officer & CAPTO, Ministry of Law & Justice (Department of Justice),
Government of India.

Sir,

With reference to the above, the information pertaining to queries as requested for, is provided herein below:

Reply to query No. 1 : The quota for appointment of Judges in the Gauhati High Court from Bar is 16 and from Service is 8.

Reply to query No. 2 : The criterion for appointment was adopted in the Chief Justices Conference held in 1999.

Reply to query No. 3 : The present strength of Judges in the Gauhati High Court elevated from the Bar is 12.

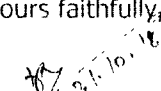
Reply to query No. 4 : The present strength of Judges in the Gauhati High Court elevated from the Service is 4.

Reply to query No. 5 : Nil.

Reply to query No. 6 : Nil.

Reply to query No. 7 and 8 : The information relate to the Supreme Court of India.

Yours faithfully,


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.
25/10/2018